

BILL NO. 6 OF 2012

THE DELHI APPROPRIATION (NO. 2) BILL, 2012

**A
BILL**

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2012-13.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty third Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Delhi Appropriation (No. 2) Act, 2012.

Issue of

Rs. 33436,00,00,000/-
from and out of
the Consolidated Fund
of the National Capital
Territory of Delhi for
the financial year
2012-2013

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column (5) of the Schedule, amounting in the aggregate to the sum of rupees thirty three thousand four hundred thirty six crore only towards defraying the several charges which will come in the course of payment during the financial year 2012-2013 in respect of the services specified in column(2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

THE SCHEDULE
(See sections 2 and 3)

(Rs. in thousands)

DEMAND NO.	SERVICES AND PURPOSES		Sums Not Exceeding		Total
			Voted by the Legislative Assembly	Charged on the Consolidated Fund	
1	2		3	4	5
1	Legislative Assembly	Revenue	150500	6600	157100
2	General Administration	Revenue	1041320	96680	1138000
		Capital
3	Administration of Justice	Revenue	4185590	1273510	5459100
4	Finance	Revenue	2224950	50	2225000
		Capital	330000	..	330000
5	Home	Revenue	3224700	2800	3227500
6	Education	Revenue	45323250	3050	45326300
		Capital	3335000	..	3335000
7	Medical and Public Health	Revenue	29327245	8255	29335500
		Capital
8	Social Welfare	Revenue	24984500	..	24984500
		Capital	15397000	..	15397000
9	Industries	Revenue	3153850	350	3154200
		Capital	585200	..	585200
10	Development	Revenue	15165830	1570	15167400
		Capital	3129600	400	3130000
11	Urban Development and Public Works	Revenue	62553700	400	62554100
		Capital	71579100	..	71579100
	Public Debt	Revenue	..	33000000	33000000
		Capital	..	13000000	13000000
12	Loans	Capital	25000	..	25000
13	Pension	Revenue	1250000	..	1250000
Total			286966335	47393665	334360000

STATEMENT OF OBJECTS AND REASONS

The Delhi Appropriation (No.2) Bill, 2012 is introduced in pursuance of sub-section (I) of section 29 read with clause (a) of sub section (I) of section 30 of the Government of National Capital Territory of Delhi Act, 1991 (1 of 1992) to provide for the appropriation out of the Consolidated Fund of the National Capital Territory of Delhi, of the moneys required to meet the expenditure charged on the Consolidated Fund and the grants voted by the Legislative Assembly of the National capital Territory of Delhi for the expenditure of the Government of National Capital Territory of Delhi for the financial year 2012-2013.

(Sheila Dikshit)
Finance Minister/Chief Minister

Delhi,
May, 2012

MEMORANDUM REGARDING DELEGATED LEGISLATION

The Delhi Appropriation (No.2) Bill, 2012 does not seek to confer any additional power of legislation on any subordinate functionaries.